

Seventeenth Loksabha

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Title: Rajya Sabha agreed without any amendment to the Chartered Accountants, the Cost and Works Accountants and the Company Secretaries (Amendment) Bill, 2022 and the Municipal Corporation of Delhi (Amendment) Bill, 2022, as passed by the Lok Sabha.

SECRETARY GENERAL: Sir, I have to report the following messages received from the Secretary General of Rajya Sabha:-

“In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 5th April, 2022 agreed without any amendment to the Chartered Accountants, the Cost and Works Accountants and the Company Secretaries (Amendment) Bill, 2022 which was passed by the Lok Sabha at its sitting held on the 30th March, 2022.”

“In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 5th April, 2022 agreed without any amendment to the Delhi Municipal Corporation (Amendment) Bill, 2022 which was passed by the Lok Sabha at its sitting held on the 30th March, 2022.”
